

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.11998 of 2019

(Arising out of OIA-VAD-EXCUS-002-APP-74-2019-20 passed by Commissioner (Appeals)
Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Shakun Polymers Ltd

Plot No. 1801, Gidc Halol
Panchmahals
Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1st Floor... Room No.101,
New Central Excise Building,
Vadodara,
Gujarat- 390023

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. R.B. Bhaskar, Authorised Representative for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 12549 /2019

DATE OF HEARING: 23.12.2019

DATE OF DECISION: 23.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. Order be given Dasti.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**